

**Name of the Corporate Debtor: Sort India Enviro Solutions Limited**  
**Date of commencement of Liquidation: 25.08.2022**  
**List of Stakeholders as on 31.12.2022**

**List of Operational Creditors ( Government Dues)**

S No	Details of Claimant		Details of Claims Received		Details of Claims Admitted					Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks (if any)
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claims	Amount Covered by lien or attachment pending disposal	Whether lien/attachment removed? (Yes/NO)	% share in total amount of claims admitted					
1	Office of the Assistant Commissioner of State Tax State Tax Officer (VAT)	State	21-09-2022	13,66,37,566	9,91,24,874	Operational Creditor (Secured)	NA	NO	12.83	NA	NA	3,75,12,692	-	NA
2	Regional Transport Office, Surat*	State	12-09-2022	1,68,448	1,67,622	Operational Creditor (Secured)	NA	NO	0.02	NA	NA	826	-	NA
3	Regional Transport Office, Vadodara*	State	08-10-2022	2,00,963	83,811	Operational Creditor (Secured)	NA	NO	0.01	NA	NA	1,17,152	-	NA
4	Regional Transport Office, Ahmedabad*	State	22-09-2022	90,869	88,328	Operational Creditor (Secured)	NA	NO	0.01	NA	NA	2,541	-	NA
5	Income Tax Officer TDS, Ward-2	Central	20-09-2022	72,45,370.00	72,36,530.00	Operational Creditor (Unsecured)	NA	NO	0.94	NA	NA	8,840.00	-	NA
6	GST Department	Central	16-09-2022	1,61,44,666.00	1,61,44,666.00	Operational Creditor (Unsecured)	NA	NO	2.09	NA	NA	-	-	NA
7	ESIC	Central	28-09-2022	35,61,144.00	Under Verification	Operational Creditor (Unsecured)	NA	NO	0.00	NA	NA	-	35,61,144.00	NA
8	BSE	Central	07-10-2022	13,194.00	Rejected	Operational Creditor (Unsecured)	NA	NO	0.00	NA	NA	13,194.00	-	NA
	<b>TOTAL</b>			<b>16,40,62,220.00</b>	<b>12,28,45,831.00</b>		-	-	<b>15.90</b>	-	-	<b>3,76,55,245.00</b>	<b>35,61,144.00</b>	

**Notes:**

**\*In terms of Section 52 of IBC, 2016 read with proviso to Regulation 21A(1), the secured creditors has not relinquish its security interest in liquidation estate of corporate debtor and accordingly the same has not been considered as part of consultation committee in terms of Regulation 31A(2).**